
(2023) 12 TP CK 0036

Tripura High Court- Agartala

Case No: Writ Petition (C) 792 Of 2023

Rituparna Roy

APPELLANT

Vs

State Of Tripura And 2 Others

RESPONDENT

Date of Decision: Dec. 22, 2023

Hon'ble Judges: Arindam Lodh, J

Bench: Single Bench

Advocate: D. Datta

Judgement

Arindam Lodh, J

Heard Mr. D. Datta, learned counsel for the petitioner.

Issue Notice calling upon the respondents to show cause as to why a Rule shall not be issued, as prayed for; and/or why such further and other order(s) shall not be passed as to this Court may deem fit and proper.

Notice is made returnable on **05.02.2024**.

The petitioner shall take steps for service of notice upon the respondents within 6 (six) weeks by registered post with AD.